

[English]

**Road Tax in Delhi**

7366. DR. LAXMINARAYAN PANDEYA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have increased the road tax in Delhi recently;

(b) if so, the reasons and details thereof; and

(c) the estimated additional income likely to be earned by this enhancement?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir. The Government of National Capital Territory of Delhi has increased the rates of road tax with effect from 1-4-1993.

(b) The rates of road tax in the neighboring States were higher than the road tax charged in the National Capital Territory of Delhi. To bring the rates of road tax approximately on par with those being charged by the neighboring States, the rates of road tax have been increased by 25 percent.

(c) The additional revenue on account of this is expected to be around Rs. 4.5 crores, per annum.

**Customs Duty Payment by Indian Workers**

7367. SHRI M. KRISHNASWAMY: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to set up a special cell to study and monitor the problems of Indian workers paying excessive customs duties at airports and other points of entry;

(b) whether any survey has been conducted by the Government on this aspect of

customs Department functioning;

(c) if so, the details thereof; and

(d) the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKARA MURTHY): (a) There is no proposal under consideration of the Government to set up a special cell to study and monitor the problems of Indian workers returning from abroad in the matter of payment of customs duties. However, there is already a separate section in the Ministry dealing with all cases of passengers' baggage. Moreover, senior officer of the rank of Assistant Collector is available 24 hours of the day at all major international airports to whom any case of demand of excessive duty of delay in clearance can be referred to by any passenger.

(b) No, Sir.

(c) and (d). Does not arise in view of answer to Part (b) above.

**Export of Textiles to USA**

7368. SHRI ASHOK ANANDRAO DESHMUKH: Will the Minister of TEXTILES be pleased to state:

(a) whether export of textiles to USA, is on increase;

(b) if so, the details of textiles exported during the last three years along with the target of export fixed for the Eighth Five Year Plan;

(c) the share of textiles exported from Maharashtra during the said period; and

(d) the fresh measures taken or proposed to be taken to boost the export of textiles to USA and other foreign markets?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) and (b). Export of textiles (excluding Coir, Jute and Handicrafts) to USA during the last three years were as follows:

(Value in Rs. Crores)

<i>Year</i>	<i>Exports</i>
1989-90	1336.52
1990-91	1590.15
1991-92	2490.44

Target for textile export are not fixed country-wise.

(c) Textile export statistics on state-wise basis are not maintained.

(d) Government have taken several measures in the recent past to boost textile exports which include full convertibility of Rupee, reduction in import duty for capital goods, allowing import of capital goods at concessional duty for export production, making available international quality raw materials under Advance Licence Scheme, participation in Buyer-Seller Meets and fairs and exhibitions abroad etc.

[Translation]

### **Impact of New Industrial Policy of Labourers**

7369. SHRI MOHAMMAD ALI ASRAF

FATMI: Will the Minister of LABOUR be pleased to state:

(a) whether the Government have constituted a special tripartite Committee to study the impact of the new industrial policy on labourers and the related matters;

(b) if so, the details of the members of the tripartite committee; and

(c) the details of the work done by the Committee so far?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA):

(a) and (b). A special Tripartite Committee has been constituted by the Government to consider the impact of New Industrial Policy on the problems affecting labour and other related matters and to make appropriate recommendations.

A statement of the composition of the committee is given below:

(c) In its meetings the Committee discussed various labour-related matters including the need to take immediately adequate and effective measures to pull the country out of the economic crises, the role of the workers and management therein, problems of public sector undertakings, social safety net for the workers, improvement of productivity, retrenchment of workers, industrial sickness, setting up of Industrial Committee, setting up of workers' cooperatives, budgetary support to sick units referred to BIFR etc.,